

Item No.06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1258/2024

Action Group against Plastic Pollution
Through Dr. Pallavi Khanna

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 25.10.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Subhagya Liberhan, Adv.

ORDER

1. In this Original Application, the Applicant has raised a grievance in respect of the failure of the Authorities in Jalandhar to effectively implement the ban on the use of single-use plastic. The plea of the Applicant is that the manufacture, distribution, sale and usage of single-use plastic was banned by the Plastic Waste Management (Amendment) Rule, 2021 and that the amendment was also made in the Punjab Plastic Carry Bag Control Act, 2005 in the year 2016. However, the Authorities have failed to act at the ground level resulting in uncontrol use of single-use plastic in different forms.

2. Learned Counsel for the Applicant has also relied upon the Annexure-9, Notification issued by MoEF&CC in respect of the identification and control of single-use plastic. Referring to the photographs filed on page 49 onwards he has submitted that there is no control on the use of single-use plastic carry bags in the markets in

Jalandhar. He has also submitted that though the representations were made to the different Authorities, no action has been taken till now.

3. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

4. The Applicant is directed to serve the Respondents and file affidavit of service.

5. List on 18.02.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

October 25, 2024
Original Application No.1258/2024
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